

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD

Contempt Application No: 133 of 1994

In

Original Application No: 445 of 1992

S.B.Mishra

.... Petitioner.

Versus

Km. Renu Bhugauliwal,
Assistant Personnel Officer,
N.E.Railway.

.... Opposite party.

Hon'ble Mr. S.Das Gupta, Member-A

Hon'ble Mr. T.L.Verma, Member-J

(By Hon'ble Mr. S.Das Gupta, A-M.)

Heard Shri O.P.Gupta, learned counsel for
the petitioner.

2. This contempt petition has been filed for
alleged ^{non-}compliance of the judgement and order dated
1.4.1992 passed by this Bench of the Tribunal in
O.A. No. 445 of 1992.

3. The operative portion of the order is
quoted below;

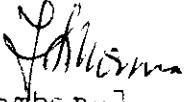
"Consequently we direct the respondents to
serve a chargesheet on the applicant within two
weeks from the date of receipt of the copy of
this order, if, in fact, there are charges
against the applicant; and the inquiry may be
completed thereafter within six weeks. The
applicant shall fully cooperate with the inquiry,
and in case the inquiry is not completed within
the stipulated period, the suspension order of
the applicant shall stand quashed."

W.L.

it is very clear to

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It is very clear from the order that in case serving of the chargesheet on the completion of the inquiry is not done within the period specified therein, the suspension order of the applicant shall stand quashed. It appears that the time schedule given in the order dated 1.4.1992 with regard to the serving of chargesheet and completion of inquiry has not been adhered to, but the order of suspension has admittedly been revoked. In view of this, we do not find any wilful or deliberate disobedience of the Court's order on the part of the opposite party. No case has been made out of contempt of Court. In view of this, the contempt case is dismissed.



Member-J



Member-A

Allahabad Dated: ...27th July, 1994

/jw/